COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 312 OF 2018

Dated: 19th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

INOX Air Products Private LimitedAppellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Mrs. Swapna Seshadri Mr. Ashwin Ramanathan Ms. Parichita Chowdhary for

Ms. Dipali Seth

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

<u>ORDER</u>

Admit.

Shri Anup Jain, learned counsel accepts notice on behalf of Respondent No.2. Learned counsel for the Respondent No. 2 seeks six weeks' time to file reply. Accordingly, he is directed to file reply within six weeks' time i.e. on or before 30.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within three weeks' time i.e. on or before 21.02.2019 with advance copy to the other side.

List the matter on <u>21.02.2019</u>.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil) Judicial Member